

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 619 of 2023  
& I.A. No. 2067 of 2023**

**IN THE MATTER OF:**

**SREI Infrastructure Finance Ltd.**

**...Appellant**

**Versus**

**Supreme Infrastructure India Ltd.**

**...Respondents**

**Present:**

**For Appellant: Ms. Priyanka Vora, Mr. Siddhant Buxy and Mr. Krishna Sumanth, Advocates.**

**For Respondents: Mr. Abhirup Dasgupta, Mr. Ishaan Duggal and Ms. Mukta Halbe, Advocates.**

**ORDER**

**17.05.2023:** This Appeal has been filed against the order passed by the Adjudicating Authority dated 13.03.2023 by which order the Adjudicating Authority has adjourned the application under Section 7 awaiting the decision of Principal Bench on Transfer Application filed by the Corporate Debtor.

2. Learned counsel for the Appellant submits that no orders have been passed on Transfer Application. Section 7 Application ought not to have been adjourned.

3. In view of the fact that Section 7 application is still pending, it is open for the Appellant to file an application before the Adjudicating Authority for fixing of date on Section 7 application. With this liberty we dispose of this Appeal.

**[Justice Ashok Bhushan]  
Chairperson**

**[Naresh Salecha]  
Member (Technical)**

*Archana/nn*